

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-542
CP No-128/241- 242/ND/2019

IN THE MATTER OF:

Isith Prakash Energy

....Applicant

V/s

Nugreen Energy Pvt Ltd and Ors

....Respondent

SECTION

U/s 241-242

Order delivered on 08.04.2021

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Vaibhav Mishra

For the Respondent :

ORDER

In course of hearing, Ld. Counsel for the petitioner has referred an email sent by the MCA regarding the non-furnishing of the statement whereas the Ld. Counsel for the respondents no. 1 and 2 submitted that it was an automatically generated email and the statements as required under the Law have already been furnished. The reply to that email has already been sent by the Respondent no. 1 and 2.

We notice the respondents have not enclosed those documents along with reply. Therefore, the respondents no. 1 and 2 are well advised to bring those documents on record by filing supplementary affidavit.

In the meantime, petitioner as well as respondents are directed to file short written synopsis before the next date of hearing. List the matter after a week on **20.04.2021**.


(K.K. VOHRA)
MEMBER (T)


(ABNI RANJAN KUMAR SINHA)
MEMBER (J)

Chirag